

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
PRINCIPAL BENCH,  
NEW DELHI.

Date of Decision: 19.04.93

OA 1322/89

NAR SINGH & ORS. ... APPLICANTS.

VS.

COMMISSIONER OF POLICE & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN.  
HON'BLE SHRI S.R. ADIGE, MEMBER (A).

For the Applicant ... SHRI P.P. KHURANA.

For the Respondents ... MRS. AVNISH AHLAWAT.

JUDGEMENT (ORAL)

(DELIVERED BY HON. MR. JUSTICE S.K. DHAON, VICE CHAIRMAN)

The petitioner was subjected to a criminal trial in a competent criminal court for the alleged offences under Sections 279/337/304A/201 of the Indian Penal Code. Departmental proceedings too were initiated against him. He approached this Tribunal by means of this application seeking either the quashing of the disciplinary proceedings or the same may be kept in abeyance during the pendency.

The petitioner has been acquitted in the criminal case as is evident from a perusal of the copy of the judgement of the criminal court dt. 3.7.92. It will now be open to the officer concerned to decide whether, in view of the acquittal of the petitioner, it is necessary to continue with the disciplinary proceedings.

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We are informed that the petitioner had been suspended from service. The Competant Authority shall now <sup>order</sup> pass appropriate orders for revoking the suspension if it considers it proper as also the manner in which the service of the petitioner should be treated during the pendency of the order of suspension.

With these directions this application is disposed of finally with no order as to costs.

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( S.R. ADIGE )  
MEMBER (A)

19.04.93

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( S.K. DHAON )  
VICE CHAIRMAN  
19.04.93